Sr. No. 05 Through video Conference

## HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

(Through Virtual Mode)

CM No. 2110/2010 in WP(C) No. 945/2020 CM No. 2111/2020

K. E. C. Restoration Solutions Private Limited .... Petitioner/applicant(s)

Through:- M/s S. R. Hussain & Q. R. Shamas, Advocates

V/s

Union Territory of J&K & ors.

....Respondent(s)

Through:

Mr. Mir. Suhail, AAG vice Mr. Irfaan Andleeb, Dy.AG

Coram: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE

**ORDER** 

## CM No. 2110/2020

Applicant seeks extension of time for annexing the requisite court fee with the writ petition.

For the reasons stated in the application, same is allowed. Applicant is directed to deposit the requisite court fee with the Registry of this Court within a period of one week after the announcement of lifting of lockdown on account of COVID-19 by the Government.

Application stands disposed of.

## WP(C) No. 945/2020 & CM No. 2111/2020

Issue notice to the respondents as well as to Mr. Irfaan Andleeb, learned Dy.A.G., who shall provide copy of the petition to the private respondent.

Objections be filed by the next date.

List on 02.07.2020.

Interim shall be considered on the next date of hearing.

(Sindhu Sharma) Judge

SRINAGAR 24.06.2020 Ram Murti